

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE BENCH AT KOLKATA

Execution Application No. 07 of 2025/EZ

in

Original Application No. 92 of 2023/EZ

In the matter of:

OA 92/2023/EZ

Dr. Ganesh Chandra Das and Ors.

...Applicants

-Versus-

M/s. Arya Erectors India Pvt. Ltd. and Ors.

...Respondents

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Date:

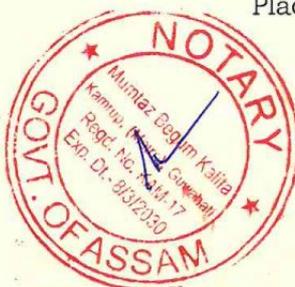
Place:

Filed by

Advocate



*Rup-edu*



*Murtaz Begum Kalita*  
Advocate

X

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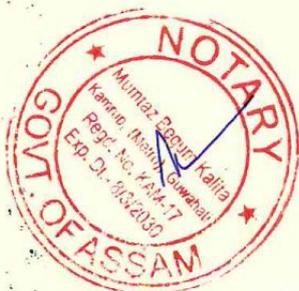
**REPLY ON BEHALF OF THE RESPONDENT NO. 1**

MOST RESPECTFULLY SHEWETH:

1. The present Execution Application has been filed by the applicants alleging non-compliance of the order dated 12<sup>th</sup> September 2024 passed in OA No. 92/2023/EZ. M/s. Arya Erectors India Pvt. Ltd. being the Respondent No. 1 herein submits that the present execution is wholly misconceived and not maintainable in law in view of the pendency of substantive proceedings arising out of the same cause of action.
2. At the outset, the answering respondent submits that Applicant No. 1 is neither the owner of any house nor a member of the Arya Smart Living Group Housing Co-Operative Society. Applicant No. 1 has falsely projected himself as an owner to invoke the jurisdiction of this Hon'ble Tribunal in OA No. 32/2023/EZ, OA No. 92/2023/EZ and the present Execution Application. In fact, Applicant No. 1 is a trespasser and is involved in an ongoing civil dispute being Title Suit No. 71 of 2021 pending before the Learned City Civil Judge, Kamrup. Photocopy of the case status of Title Suit No. 71 of 2021 is annexed and marked as Annexure 'A'.

Filed by me  
Mukul Chandra Das  
Advocate

Rupakanta



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3. The Respondent No. 1 further submits that pursuant to the order dated 24<sup>th</sup> March 2023 passed in OA No. 32/2023/EZ, SEIAA Assam being the Respondent No. 5 herein, considered the representations dated 6<sup>th</sup> July 2022 and 20<sup>th</sup> October 2022 and passed a detailed speaking order dated 9<sup>th</sup> May 2023 after site inspection by a team of experts including the Chairman of SEIAA Assam and members of SEAC.

The said speaking order comprehensively addressed all environmental allegations and recorded that the flooding issue arose due to subsequent PWD road and drain construction, that the STP was designed and supplied by experts and was functional at the time of handing over, and that green belt, drainage, rainwater harvesting and other measures were in place. The only adverse observation pertained to non-submission of six-monthly compliance reports.

Photocopy of the order dated 9<sup>th</sup> May 2023 is annexed and marked as Annexure 'B'.

4. It is pertinent to mention herein that despite the said reasoned order, the applicants filed OA No. 92/2023/EZ raising identical issues already adjudicated by SEIAA Assam. The said OA culminated in the order dated 12<sup>th</sup> September 2024, which is now the subject matter of this present application.
5. Being aggrieved by the order dated 12<sup>th</sup> September 2024, the Respondent No. 1 initially filed MA No. 23/2025/EZ seeking recall and/or modification, which was thereafter dismissed as withdrawn with liberty to pursue appropriate remedies. Pursuant thereto, Respondent No. 1 has filed Review Application No. 7/2025/EZ, which is presently pending adjudication before this Hon'ble Tribunal. Photocopy of the order dated 7<sup>th</sup> October 2025 is annexed as Annexure 'C'.

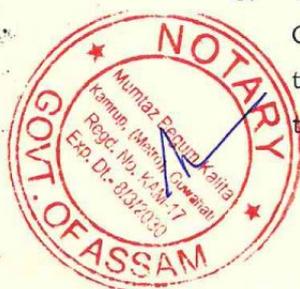
Photocopy of the case details of Review Application No. 7/2025/EZ is annexed as Annexure 'D'.

6. The Respondent No. 1 further submits that the SEIAA Joint Committee report dated 29<sup>th</sup> January 2025, which forms the basis of the present Execution Application, is internally inconsistent, technically deficient and disregard the findings of the IIT Guwahati

Filed by me  
Anirban Bhattacharya  
Advocate



Anirban Bhattacharya



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study and initial speaking order passed by SEIAA Assam dated 9th May 2023.

7. Respondent No. 1 herein has also challenged the said SEIAA Assam Committee report dated 29<sup>th</sup> January 2025 before the Hon'ble Gauhati High Court by filing Writ Petition being WP(C) No. 16687 of 2025, which is presently pending consideration. The said writ petition raises substantial questions regarding procedural irregularity, jurisdictional error and failure to consider expert technical evidence.

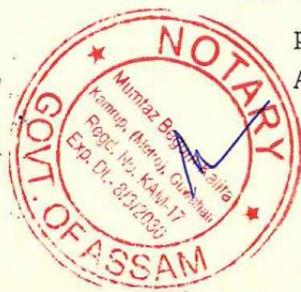
Photocopy of the case status of WP(C) No. 16687 of 2025 is annexed herein and marked as Annexure 'E'.

8. It is a settled principle of law that when the very basis of an order is under challenge in various forums, the execution thereof ought to be deferred till the disposal of the Review Application as well as the Writ Petition. The respondent submits that the present Execution Application arises directly out of the order dated 12th September 2024, which is under challenge before this Learned Tribunal by way of Review Application No. 7/2025/EZ and any steps taken during the pendency of such proceeding would result in irreparable prejudice and conflicting decisions.
9. That the Respondent No. 1 further submits that if any coercive order is passed in the present Execution Application during the pendency of the Review Application before this Learned Tribunal and the Writ Petition before the Hon'ble Gauhati High Court, the same would render the pending proceedings infructuous. It is stated that continuation of execution at this stage would cause irreparable loss, and defeat the right of review and constitutional remedy already invoked, and may lead to conflicting and irreversible consequences. It is therefore in the interest of justice and judicial propriety that the present Execution Application be kept in pending until final adjudication of the related proceedings.
10. The Respondent No. 1 humbly submits that continuation of the present Execution Application during the pendency of the Review Application before this Learned Tribunal and the Writ Petition before

Filed by me  
Munir B. B. B. B.  
Advocate



Rupinder B. B. B. B.



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the Hon'ble Gauhati High Court would amount to abuse of process of law.

11. This petition is made bonafide and for the ends of justice.

In view of the facts and circumstances stated hereinabove, the Respondent No. 1 most respectfully prays that this Learned Tribunal may graciously be pleased to:

a. Defer the present Execution Application during the pendency of Review Application No. 7/2025/EZ before this Hon'ble Tribunal and Writ Petition being WP(C) No. 16687 of 2025 before the Hon'ble Gauhati High Court;

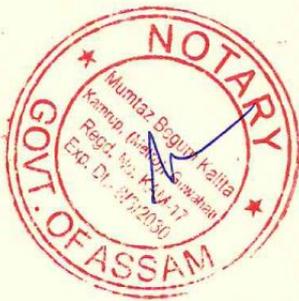
b. Pass any order and/or orders as this Learned Tribunal may deem fit and proper in the interest of justice.

And for this act of kindness your petitioner as in duty bound shall ever pray.

Filed by me  
Anurabi Choudhary



Pratap Kumar





X

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
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Execution Application No. 7 of 2025/EZ

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...Applicants

-Versus-

M/s. Arya Erectors India Pvt. Ltd. and Ors.

...Respondents

AFFIDAVIT

I, Rupankar Barua, son of Sri. Late Robin Barua, aged around\_\_ years, by faith Hindu, by occupation Chief Operating Officer residing at House no. 4, 3<sup>rd</sup> Bye lane (west), Pub Sarania Main Road, Guwahati - 781003, Assam do hereby solemnly affirm and state as under:

1. That I am the Chief Operating Officer representing the respondent no.1 in the present application, and as such I am fully conversant with the facts and circumstances of the case, and I am authorized vide Board Resolution dated 17<sup>th</sup> November, 2025 dated annexed with the application, hence, I am competent to swear this affidavit on its behalf.
2. That the accompanying application has been drafted by my counsel on our instruction and we have read and understood the contents of the same and nothing material has been concealed therefrom.

Identified by me

*Mumtaz Begum Kalita*  
Advocate

Enrollment No.

WB/2040-C/2001

Identified by

*Mumtaz Begum Kalita*  
(Advocate)  
Guwahati High Court

06 JAN 2026

NOTARY  
Mumtaz Begum Kalita  
Kamrup (Metro), Guwahati  
Regd. No. KAM-17

*Rupankar Barua*  
Arya Erectors India Pvt. Ltd.  
Guwahati

DEPONENT

X

**VERIFICATION**

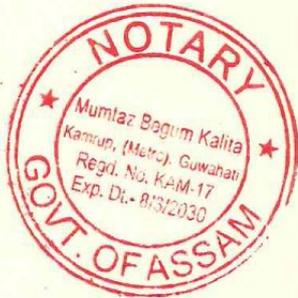
I, Rupankar Barua, son of Sri. Late Robin Barua, aged around    years, by faith Hindu, by occupation Chief Operating Officer residing at House no. 4, 3<sup>rd</sup> Bye lane (west), Pub Sarania Main Road, Guwahati - 781003 Assam, do hereby verify that the contents of the paragraphs 1 to    are true to my personal knowledge and belief and/or information which I verily believe to be true and the rest are my humble submissions before the Hon'ble Tribunal upon legal advice and I have not suppressed any material facts and circumstances.



*Rupankar Barua*  
DEPONENT

Identified by me

*Mumtaz Begum Kalita*  
Advocate



06 JAN 2026

*Mumtaz Begum Kalita*  
NOTARY  
Mumtaz Begum Kalita  
Kamrup (Metro), Guwahati  
Regd. No. KAM-17

1/3/26, 3:26 PM

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Annexure-8(A)

Party Name Case Number Filing Number Advocate FIR Number Act Case Type

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## Civil Judge Senior Division

## Case Details

|                     |                                                             |                    |                                            |
|---------------------|-------------------------------------------------------------|--------------------|--------------------------------------------|
| Case Type           | TITLE SUIT                                                  |                    |                                            |
| Filing Number       | 197/2021                                                    | Filing Date        | 01-10-2021                                 |
| Registration Number | 71/2021                                                     | Registration Date: | 01-10-2021                                 |
| CNR Number          | ASKR020001992021 (Note the CNR number for future reference) |                    | <a href="#">View QR Code / Cause Title</a> |

## Case Status

|                        |                                  |
|------------------------|----------------------------------|
| First Hearing Date     | 22nd November 2021               |
| Next Hearing Date      | 16th February 2026               |
| Case Stage             | Hearing on Petition              |
| Court Number and Judge | 1-Civil cum Asst. Sessions Judge |

## Petitioner and Advocate

- 1) M/S ARYA ERECTORS INDIA PRIVATE LIMITED, D.884,885,889,890-KP.198-Abhoypur-SS Ghopa Mouza-N Ghy  
Advocate- S Ghosh  
2) ANIL KUMAR SARMA

## Respondent and Advocate

- 1) Mrs. Sumana Das  
2) Mr. Ganesh Chandra Das

## Acts

|                         |                  |
|-------------------------|------------------|
| Under Act(s)            | Under Section(s) |
| Code of Civil Procedure | 151              |

## Case History

| Judge                          | Business on Date | Hearing Date | Purpose of Hearing  |
|--------------------------------|------------------|--------------|---------------------|
| Civil cum Asst. Sessions Judge | 30-10-2025       | 18-02-2026   | Hearing on Petition |

[https://services.ecourts.gov.in/ecourtindia\\_v6/?p=casestatus/index#](https://services.ecourts.gov.in/ecourtindia_v6/?p=casestatus/index#)

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Annexure CA-9

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| Judge                          | Business on Date  | Hearing Date | Purpose of Hearing               |
|--------------------------------|-------------------|--------------|----------------------------------|
| Civil cum Asst. Sessions Judge | <u>07-07-2025</u> | 30-10-2025   | Objection                        |
| Civil cum Asst. Sessions Judge | <u>25-03-2025</u> | 07-07-2025   | Objection                        |
| Civil cum Asst. Sessions Judge | <u>07-11-2024</u> | 25-03-2025   | Evidence                         |
| Civil cum Asst. Sessions Judge | <u>03-07-2024</u> | 07-11-2024   | Evidence                         |
| Civil cum Asst. Sessions Judge | <u>02-03-2024</u> | 03-07-2024   | Evidence                         |
| Civil cum Asst. Sessions Judge | <u>11-12-2023</u> | 02-03-2024   | Steps before preliminary hearing |
| Civil cum Asst. Sessions Judge | <u>19-08-2023</u> | 11-12-2023   | Steps before preliminary hearing |
| Civil cum Asst. Sessions Judge | <u>15-06-2023</u> | 19-08-2023   | Issue Document                   |
| Civil cum Asst. Sessions Judge | <u>25-04-2023</u> | 15-06-2023   | Issue Document                   |
| Civil cum Asst. Sessions Judge | <u>16-02-2023</u> | 25-04-2023   | Issue Document                   |
| Civil cum Asst. Sessions Judge | <u>06-12-2022</u> | 16-02-2023   | Issue Document                   |
| Civil cum Asst. Sessions Judge | <u>29-08-2022</u> | 06-12-2022   | Issues                           |
| Civil cum Asst. Sessions Judge | <u>30-06-2022</u> | 29-08-2022   | Issues                           |
| Civil cum Asst. Sessions Judge | <u>02-06-2022</u> | 30-06-2022   | Necessary Order                  |
| Civil cum Asst. Sessions Judge | <u>02-04-2022</u> | 02-06-2022   | Written Statement                |
| Civil cum Asst. Sessions Judge | <u>07-02-2022</u> | 02-04-2022   | Written Statement                |
| Civil cum Asst. Sessions Judge | <u>22-11-2021</u> | 07-02-2022   | Service Report and WS            |

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Annexure 'B'

~~125~~  
-X-

  
STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ASSAM  
Ministry of Environment, Forest and Climate Change, Government of India  
BAMUNIMADAM, GUWAHATI-781021

SEIAA-3431/2023/14

Date: 09/05/2023

Speaking order as per NGT (EZ Branch, Kolkata) order in Original application No.32/2023/EZ

**SYNOPSIS**

The original application was filed by the purchasers of villas/flats in the Arya Smart Living Housing Colony constructed by Arya Erectors India Pvt. Ltd. The Purchasers are-

1. Dr Ganesh Das.
2. Dr. Minmoy Borkataki.
3. Sri. Brojen Dutta.
4. Sri Sanjay Baruah.
5. Sri Padum Deori.

The applicants alleged that the Respondent No.1 did not comply with some of the conditions stipulated in the Environmental Clearance issued by State Environment Impact Assessment Authority (SEIAA), Assam vide No SEIAA 07/2013/10 dtd 21/01/2014

Hon'ble National Green Tribunal, Eastern Zone Branch, Kolkata in original application No.32/2023/EZ disposed off the original application with the following directions-

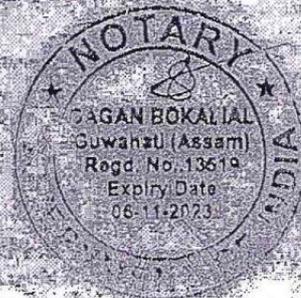
6. (i). The Respondent No.2, SEIAA, Assam shall consider and decide the two representations of the Applicants dated 06.07.2022 and 20.10.2022, Annexure-N & O, to the Original Application as also the grievances raised in paragraph-9 and its sub-paragraphs of the Original Application.

(ii). The SEIAA, Assam shall decide the aforesaid representations by a reasoned and speaking order within a period of one month. Needless to say, before taking any decision the SEIAA, Assam shall also given opportunity of hearing and submission of written submissions, if any, to the Respondent No.1

Accordingly, Hearing on the matter taken from the representatives of Arya Erector India Pvt.ltd.and both verbal and written submissions taken on 26/03/2023 on the allegation made by the applicants.

**On Specific condition at part A(D) (i) of the EC**

- The respondents submitted that the contour survey was done prior to starting of the project. Submitted GMDA approved contour survey map.



Annexure (B) -X-

- The project was handed over to the Arya Smart Living Society in 2019, being completed in all respect including the drainage system as per requirement.
- The water logging problem started after the improvement of road and construction of drain taken up by PWD during 2017 to 2020. A technical study of the Water logging problem in Arya Smart Living campus and its adjoining areas of Abhaypur, North Guwahati was taken up by IIT Guwahati on request from the ASL society. It revealed that the bed of the newly constructed drain along the road is at 15 cm higher than the internal drain. Supporting photographs were submitted.

On Specific Condition A (D) (xviii) of EC

- Dual Plumbing system was partially complied with e.g. at places i.e. Water fall at front, car washing etc.

Operational phase Condition A (II) (i) of EC

- The design and supply of STP was done by firms, expert in the relevant field of work.

Operational phase Condition A (II) (v) of EC

- The Green belt area is 9000 sq.m No. of trees planted including hedges etc. shall be around 900. Green Belt also maintained all around the campus with exception of two corners.

Operational phase Condition A (II) (vii) of EC

- The ground water level being high and also as existing low lying area which acts as a natural water reservoir, only roof and surface rain water runoff is collected in the installed water tanks of 5000 lts capacity around the campus.

Operational phase Condition A (II) (ix) of EC

- There is no traffic congestion both inside and outside the campus. One parking area in each villa has been given as approved by GMDA.

Operational phase Condition A (II) (x) of EC

- Energy conservation measures have been taken in the villas and all common areas.

Heard and seen both verbal and written submissions of the representative of Arya Realtors India Pvt. Ltd.

Also perused the Final report of the Technical Study carried out by Indian Institute of Technology, Guwahati on request by Arya Smart Living Society.



Annexure 'B' - X

The site visit was also done by team of experts which included-

Name-

1. Shri Prayduti Kr. Choudhury, Chairman SELA
2. Shri Swapan Kr Seal Sarma, Chairman SEAC
3. Prof. Bhagawat Pran Duarah, Member SEAC
4. Prof. Sarat Phukan, Member SEAC
5. Dr. Santanu Kr Dutta, Secretary SEAC

As Both the representation 'N' & 'O' are identical except an additional clause at representation 'N'-(5) Therefore both are being disposed simultaneously.

Regarding allegation at SL (1) of representation 'N' & 'O'

- The flood problem in the ASL campus is a genuine one. The Arya Erectors, India Pvt. Ltd. contended that the project was completed in 2018 and handed over in 2019 and that in the meantime development of road & drain was taken up. The submitted photographs by the respondent no.1 also reveals that the natural drainage at front has also been encroached by neighbors. The nearby areas being developed only a common approach involving the development departments and neighboring community can bring in a fruitful one time solution to the problem. In the meantime, the Arya Erectors India Pvt. Ltd. shall create a pond in appropriate low lying area inside the campus with adequate capacity & with raised bank, railing all around for safety. The excess water to be pumped out to the drain along the road with approval from competent authority. This pond shall be so constructed so as to be filled by only the Storm water. Other activities can also be planned with the coordinated effort of all concerned.

Allegation at SL (3) of representation 'N' & 'O'

- The design and supply of the STP was done by firms, experts in the field of works and stated to be functional at the time of handing over (supporting documents submitted). Therefore ASL society has to keep it functional.

Other matters.

- The matter of non submission of six monthly compliance reports to SELAA has been viewed seriously and a stricture in this regard shall be issued separately.

  
 25/12/23  
 Chairman  
 SELAA, Assam  
 Bamunimaidam, Guwahati-21



Annexure (C) - X

Item No.05

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Miscellaneous Application No.15/2025/EZ  
&  
Miscellaneous Application No.23/2025/EZ  
In  
Original Application No.92/2023/EZ  
(I.A. No.60/2025/EZ)

Dr. Ganesh Das &amp; Ors.

Applicants

Versus

M/S Arya Erectors India Pvt. Ltd. &amp; Ors.

Respondents

Date of hearing: 07.10.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE MR. ISHWAR SINGH, EXPERT MEMBER**

Applicants: Mr. Vikram Rajkhowa, Advocate for the applicants (in  
O.A. No.92/2023/EZ and M.A. No.15/2025/EZ)  
(through VC).

Respondents: Mr. Niladri Bhattacharjee and Ms. Priyanka Kundu,  
Advocates for respondent no.1 and applicant in  
MA/23/2025/EZ).  
Ms. Malabika Roy Dey, Advocate for respondent no.2  
(through VC).  
Mr. Surendra Kumar, Advocate for respondent no.7  
(through VC).  
Mr. Sayan Banerjee, Advocate for the applicant in I.A.  
No.60/2025/EZ.

**ORDER**

**M.A. No.15/2025/EZ**

1. M.A. No.15/2025/EZ has been filed by Original Applicants no.1 to 4- Dr. Ganesh Das, Sri Brojen Dutta, Sri Sanjay Baruha and Sri Ravi Dey for setting aside and quashing impugned notice dated 26.12.2024 and letter dated 10.01.2025 but the above said notice was given and above

1



Annexure (e) - X

said letter was written to M/s Arya Smart Living Group Housing Cooperative Society Ltd. Therefore, present M.A. No.15/2025/EZ, which has been filed by Original Applicants no.1 to 4 and not by the above mentioned Society, is not maintainable.

2. Learned counsel for the original applicants no. 1 to 4, who have filed the present M.A. No.15/2025/EZ, has submitted that the abovesaid applicants do not want to continue with the present M.A. No.15/2025/EZ and the same may be dismissed as withdrawn.

3. Accordingly, M.A. No.15/2025/EZ is dismissed as withdrawn.

**I.A. No.60/2025/EZ**

4. I.A. No. 60/2025/EZ has been filed by Arya Smart Living Group Housing Cooperative Society Ltd., for its impleadment in M.A. No. 15/2025/EZ.

5. Since M.A. No.15/2025/EZ has been dismissed as withdrawn, I.A. No.60/2025/EZ in M.A. No.15/2025/EZ has become infructuous and is disposed of as having become infructuous.

**M.A. No.23/2025/EZ**

6. M.A. No. 23/2025/EZ has been filed by respondent no.1- M/s Arya Erectors India Pvt. Ltd., for recalling/modification of order dated 12.09.2024 passed in O.A. No. 92/2023/EZ.

7. Learned counsel for the applicant in M.A. No.23/2025/EZ has made statement that the applicant respondent no.1 does not want to continue with M.A. No.23/2025/EZ and the same may be dismissed as withdrawn with liberty to file review application or avail other appropriate remedies in accordance with law.



C Annexure - ① - X

8. Accordingly, M.A. No.23/2025/EZ is dismissed as withdrawn with liberty to file review application in accordance with law including the law of limitation.

Arun Kumar Tyagi, JM

Ishwar Singh, EM

October 07<sup>th</sup>, 2025  
Miscellaneous Application No.15/2025/EZ  
&  
Miscellaneous Application No.23/2025/EZ  
In  
Original Application No.92/2023/EZ  
(I.A. No.60/2025/EZ)  
SKB



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National Green Tribunal

Annexure (D) - ~~X~~

Search



INDIAN GREEN TRIBUNAL

| Case Details           |                                       | Back          |            |
|------------------------|---------------------------------------|---------------|------------|
| Filing Number          | 190212200487/2025                     | Filing Date   | 13-11-2025 |
| Party Name             | DR GANER DAS VS ARYA ERECTORS PVT LTD |               |            |
| Petitioner Advocate(s) | Respondent Advocate(s)                |               |            |
| Act                    |                                       |               |            |
| Case Number            | Review Application No. 7/2025         | Registered On | 14-11-2025 |
| Last Listed            | Next Hearing Date                     |               |            |
| Case Status            | PENDING                               |               |            |

Diary Number

Case Number

Party Name

Advocate Name

Keyword Search

Judges/Number

Free Text

Advance Search



E.

Annexure (E) - X

### The Gauhati High Court- Principal Seat at Guwahati

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#### Case Details

|               |                  |
|---------------|------------------|
| Case Code     | 211100166872025  |
| Filing Number | WP(C)/16687/2025 |
| Filing Date   | 19-12-2025       |
| CNR Number    | GAHC010287512025 |

|            |                                                                                                                                                                                                                            |
|------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Petitioner | M S ARYA ERECTORS INDIA PVT LTD                                                                                                                                                                                            |
|            | Versus                                                                                                                                                                                                                     |
| Respondent | THE STATE ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY<br>SEIAA AND ORS<br>THE GUWAHATI METROPOLITAN DEVELOPMENT AUTHORITY<br>NORTH GUWAHATI MUNICIPAL BOARD<br>RUDRESHWAR GAON PANCHAYAT<br>THE ASSAM REAL ESTATE REGULATORY |

#### Document Details

| Sr. No. | Document No. | Date of Receiving | Filed by                        | Name of Advocate | Document Filed |
|---------|--------------|-------------------|---------------------------------|------------------|----------------|
| 49      | 49           | 19-12-2025        | M S ARYA ERECTORS INDIA PVT LTD | MR ARNAB BISWAS  |                |
| 50      | 50           | 19-12-2025        | M S ARYA ERECTORS INDIA PVT LTD | MR ARNAB BISWAS  |                |

#### Acts

| Under Act(s)                                                        | Under Section(s) |
|---------------------------------------------------------------------|------------------|
| ASSAM STATE LEGISLATURE (DELEGATION OF POWERS) ACT, 1981 / REPEALED | 226              |



-1X-



**ARYA ERECTORS**  
INDIA PRIVATE LIMITED  
CIN : U70101AS2010PTC010190

Arya Erectors India Pvt. Ltd.  
House No. 123, 'Arya Smart Living'  
Abhoypur, North Guwahati, Pin-781031, Assam  
Tel : +91 98596 66501  
E-mail: aryaerectorsindia@gmail.com  
Web: www.aryaerectorsindia.com

**CERTIFIED TRUE COPY OF THE BOARD RESOLUTION**

Arya erectors India Private limited  
123, ARYA SMART LIVING, ABHOYPUR, NORTH GUWAHATI, ASSAM PIN-781031  
CIN: U70101AS2010PTC010190

The following resolution was passed at the meeting of the Board of Directors of Arya Erectors India Private Limited, held on 17.11.2025 at 11 AM at the registered office of the company:

**Resolution No.48**

To authorize Mr. Rupankar Barua, Chief Operating Officer of Arya Erectors India Pvt. Ltd. for represent the Company on all legal matters related to the honourable National Green Tribunal in place of Mr. Anil Kumar Sarma, Managing Director who will be absent from head quarter, Guwahati from 9<sup>th</sup> of December, 2025 to 10<sup>th</sup> of January, 2026.

"RESOLVED THAT Mr. Rupankar Barua, s/o- Late Robin Barua, resident of House No.4, 3<sup>rd</sup> Bye lane (west), Pub Sarania Main Road, Guwahati 781003 and Chief Operating Officer of the company, be and is hereby authorized to represent the Company on all legal matters related to National Green Tribunal from 9<sup>th</sup> of December, 2025 to 10<sup>th</sup> of January, 2026 and to sign and submit all documents, affidavits and undertakings as may be required by in this regard.

"RESOLVED FURTHER THAT a certified true copy of the resolution be given to the National Green Tribunal under the signature of any one of the Directors of the Company."

For and on behalf of

Arya Erectors India Private Limited

*Bijoya Goswami*

Dr. Bijoya Goswami

Director

DIN : 00615055

Place : Guwahati

Date : 17.11.2025

*Rahul Sarma*

Mr. Rahul Sarma

Director

DIN : 06858208

Place : Guwahati

Date : 17.11.2025

**CERTIFIED TRUE COPY**

I hereby certify that the above is a true copy of the resolution passed at the duly converted meeting of the board of Directors of Arya Erectors India Private Limited held on 28.10.2025 and the same has been recorded in the minutes book of the company

Verified signature of Mr. Rupankar Barua, Chief Operating Officer

*Anil Kumar Sarma*

Mr. Anil Kumar Sarma

Director

DIN : 01817933

Place : Guwahati

Date : 17.11.2025

*Rupankar Barua*

(Rupankar Barua)

Chief Operating Officer

Place: Guwahati

Date : 17.11.2025



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BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL,

EASTERN ZONE BENCH AT  
KOLKATA

Execution Application No. 7 of  
2025/EZ

in

Original Application No. 92 of  
2023/EZ

In the matter of:

OA 92/2023/EZ

Dr. Ganesh Chandra Das and Ors.

...Applicants

-Versus-

M/s. Arya Erectors India Pvt. Ltd.  
and Ors.

...Respondents

**REPLY ON BEHALF OF THE  
RESPONDENT NO. 1**

NILADRI BHATTACHARJEE  
ADVOCATE

15, Mirza Ghalib Street,  
1<sup>st</sup> Floor, Florence Mansion,  
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